

Wednesday, May 11, 1881

COUNCIL OF GOVERNOR GENERAL
OF
INDIA

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ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

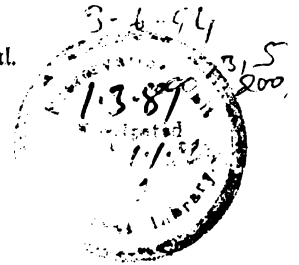
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1882.

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House, Simla, on Wednesday, the 11th May, 1881.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I., G.M.I.E., *presiding*.

His Honour the Lieutenant-Governor of the Panjáb, K.C.S.I.

His Excellency the Commander-in-Chief, G.C.B.

The Hon'ble Whitley Stokes, C.S.I., C.I.E.

The Hon'ble Rivers Thompson, C.S.I., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.F.

Major the Hon'ble E. Baring, R.A., C.S.I.

Major-General the Hon'ble T. F. Wilson, C.B.

The Hon'ble C. Grant.

CENTRAL PROVINCES LAND-REVENUE BILL.

The Hon'ble MR. GRANT presented the Report of the Select Committee on the Bill to consolidate and amend the law relating to Land-revenue and the jurisdiction of Revenue-officers in the Central Provinces.

His Excellency THE PRESIDENT remarked that a paper which he now held in his hand had been sent to him some time ago; it was addressed to the Commissioner of the Nágpur Division by Gopal Narayan Ghatate and others, and embodied their views on the Bill. HIS EXCELLENCY wished to know if the various points to which they had drawn attention had been considered by the Committee.

The Hon'ble MR. GRANT replied that one important point at least had been under consideration,—that relating to the jurisdiction in the trial of cases relating to revenue-free grants—and the Committee had made certain recommendations on the subject.

Major the Hon'ble E. BARING :—“The Committee has also been able to meet the views of the memorialists to a certain limited extent in respect to the manner of appointing mukaddams.”

SUNDRY BILLS.

His Excellency THE PRESIDENT presumed that he would find in the Committee's Report what had been done.

The Hon'ble MR. GRANT replied in the affirmative.

CENTRAL PROVINCES CESSSES BILL.

The Hon'ble MR. GRANT moved for leave to introduce a Bill to provide for the assessment of Provincial Cesses in the Central Provinces. He said that it was the practice in all settlements made in the Upper India Provinces to impose upon the payers of land-revenue certain local rates for the maintenance of schools, roads and district postal lines. As those rates were levied together with the land-revenue and calculated as a percentage upon the land-revenue, the provisions relating to them had been included as a matter of convenience in the Central Provinces Land-revenue Bill. It had, however, been represented to the Committee that it would be undesirable to include in the same Bill provisions relating to the land-revenue which was fixed for the period of settlement, and cesses which were variable, at any rate within certain limits, for that period; and that such a combination might give colour to the impression that it was a breach of faith to vary those rates during the settlement. The Committee admitted the force of those representations and determined to keep the two subjects entirely distinct; and, accordingly, the provisions relating to Provincial cesses had been taken out of the Land-revenue Bill and would be incorporated in the separate short Bill which he now moved for leave to introduce.

The Motion was put and agreed to.

SUNDRY BILLS.

The Hon'ble MR. STOKES moved that the Hon'ble Mr. Evans be added to the Select Committees on the following Bills:—

To define and amend the law relating to Promissory Notes, Bills of Exchange and Cheques.

To define and amend the law relating to the Transfer of Property.

To define and amend the law relating to alluvion, islands and abandoned river-beds.

To consolidate and amend the law relating to the Courts of Small Causes established in the Presidency-towns.

SUNDRY BILLS.

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To consolidate and amend the law relating to Criminal Procedure.

To amend the Indian Penal Code.

The Motion was put and agreed to.

The Council adjourned to Wednesday, the 25th May, 1881.

R. J. CROSTHWAITE,

SIMLA ; } *Officiating Secretary to the Government of India,*
The 11th May, 1881. } *Legislative Department.*

NOTE.—The meeting which was originally fixed for Wednesday, the 4th May, 1881, was postponed to Wednesday, the 11th May, 1881.